



**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

OA No. 473/2020

New Delhi, this the 17th day of February, 2020

**HON'BLE MRS. JUSTICE VIJAY LAKSHMI, MEMBER (J)
HON'BLE MR. PRADEEP KUMAR, MEMBER (A)**

Sh. Kaushal Goel,
Ex- Chairman cum MD, HSL
Group-A
Aged-77 years
S/o- Late Sh M L Goel,
R/o-1638, B-1 Vasant Kunj
New Delhi-110070

.....Applicant

(By advocate : Mr. Aakash Sehrawat)

Versus

1. Union of India,
Through its Secretary,
Ministry of Industry
Department of Heavy Industries, Udyog Bhawan
New Delhi-110001
2. Hindustan Salts Ltd.
Through Secretary,
Department of Heavy Industries and Public Enterprises,
G-229 Sita Pura Industrial Area,
Jaipur-302022, Rajasthan Respondents

(By advocate:Ms Avinash Kaur with Mr Mayank Joshi for R 1)

O R D E R (O R A L)

Mrs. Justice Vijay Lakshmi, Member (J) :-

Mr Aakash Sehrawat, learned counsel appeared for the applicant and Ms Avinash Kaur with Mr Mayank Joshi, learned counsels appeared for the respondents.



2. Applicant has preferred this OA seeking House Rent Allowance (HRA) from respondent no. 2.
3. Registry has raised an objection that as per the notification issued, CAT does not have jurisdiction upon respondent No.2.
4. Learned counsel for the applicant has fairly conceded that the name of respondent No.2 is not in the list of companies/corporation within the purview of the Central Administrative Tribunal under Section 14 (2) of the Administrative Tribunals Act, 1985.
5. Office objection is sustained. The O.A. is dismissed for want of jurisdiction. The applicant is at liberty to seek remedy in the appropriate legal forum, in accordance with law. No costs.

(Pradeep Kumar)
Member (A)

(Justice Vijay Lakshmi)
Member (J)

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